come to my notice also and we are taking all possible care that such things do not occur in future. It occurs sometimes as Mr. Morarka has very rightly said and it has come to my notice.

Oral Answers

Demonstration by Teachers in Delhi

\*43. SHRI N. E. BALARAM:† SHRI GURUDAS DAS GUP-TA:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to refer to the answer to Starred Question 29 given in the Rajya Sabha on the 24th February, 1988 and state:

- wehther tearhers from all (a) over the country had staged a demonstration at Boat Club on April 11. 1988 demanding immediate implementation of the agreement signed between the Government and the All India Federation of University Organisa-College Teachers tion (AIFUCTO) in September 1987; and
- (b) if so, the reasons for the delay in the implementation of that agreement?

STATE IN THE MINISTER OF THE DEPARTMENTS OF EDUCA-AND CULTURE TION IN MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L SHAHI); (a) Yes, Sir.

(b) The specific commitments made by the Government were communicated to the State Governments on 7th September 1987 and have been implemented in all the Central Universities. Several State Govts, which have finalised their scheme of revision of

pay scales have incorporated these modifications in their proposals. The main issues that remain to be settled are the institution of a Grade for the Lecturers which was left for further consultations and the revision of pay scales of Librarians and Directors of Physical Education A decision on these matters is expected shortly and a revised scheme will be communicated to the State Governments thereafter

SHRI N. E. BALARAM: Sir, some eight months back an agreement was reached between the Government and the college teachers under the AIFUCT in the presence of the Education Minister but so far, except issuing a G.O letter on 11th September of last year which is a very vague letter-nothing has been implemented by the Government. It was a commitment made by the Minister himself. None of the items in the agreement have been implemented so far. For instance, I would like to say that the number of years after which a Lecturer is entitled to promotion as Réader, but nothing has been done by the Government. It was an agreement signed by the Government. On the issue of revison of pay scales of the DPEs and Librarians, nothing has been done so far. It is again remaining an unsettled 'issue. On the question of promotion of Selection Grade Lecturers and the actual salary structure of the grade, nothing has been done so far on this issue. The Government has made a commitment that it will do its best to ensure uniform pay scales: throughout the States: But: that :also. was not implemented. About the Bis ar State an assurance was given by the Minister than all the cases would be withdrawn and that the pay for the strike period would be paid. But nothing has been released in Bihar. So far they have not released that payment to the teachers. On all these issues the Government had made a commitment an agreement. But your have implemented nothing. I would like to know why. When are you go-

<sup>†</sup>The question was actually, asked on the floor of the House by Shri N. E. Balaram.

ing to implement them? Are you going to implement them? What is your attitude towards your own commitments, commitments made in the presence of the Minister?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI P. V. NARASIMHA RAO). Apart from the manner in which the supplementary has been put very forcefully. substantially what the Minister of State stated is exactly what the hon. Member raised.

There are two matters still pending. On all the other matters we have complete instructions to the State Governments in the sense that we told them, "This is the agreement. On all the points in the agreement you can go ahead and take action. We have taken action in the case of the Central universities. Where additional money is required, we are prepared to pay to the extent of 80 per cent. You find your 20 per cent". This is the gist of the whole thing.

Sir, about the two matters which are still pending I can tell the hon. Member what I had occasion to say about two or three weeks back, that the matter is at the stage of the cabinet; and in a few days time the cabinet will be seized of the matter, and final decisions will be taken. It is not necessary for us to send any official or formal decisions because this is an internal matter so far as the Government of India is concerned. We have already addressed the State Governments to say that this is the agreement and that they can go ahead with their part of the implementation..

Now, the point is today the State governments are not in a position to find their 20 per cent. That is, where the difficulty is coming from But that cannot be helped. We cannot go beyond 80 per cent. Where wee are universities. concerned. our own

Central universities are concerned. everything is being implemented. This is the position, Sir.

to Questions

SHRI N E BALARAM Sir, the Minister is again repeating the same answer which has been given. It is a very vague and unsatisfactory answer. I don't want to comment any further because the college teachers have aldecided to go on a general  $read_{v'}$ He will decide thereafter. I strike. do not mind this.

Number two, I would now go to another point on the questin of the merit-promotion scheme. It was not settled. About the Central universities what is the attitude of the Government? There are a number of meritpromotion schemes now existing in several universities. What is the attitude of the Government? A large Central University teanumber of chers have gone on strike and on some assurance they have withdrawn the strike. What is the attitude of the Government towards this demand of the merit-promotion scheme that is existing in several universities?

SHRI P. V. NARASIMHA RAO: The agreement completely covers that There is nothing more to add point. to it.

केलाशपतिः मिश्रः सभापति महोदय. जब से शिक्षक यहां कर रहे हैं, उनकी मांगों में एक मांग यह भी है कि वर्षों से जो महाविद्यालय कांस्टीटयूऐंट हो गए हैं। सरकार की यह नई नीति चल पड़ी है कि उनमें से भ्रनेकों को भ्राटोनोमस बना दिया जाये। राज्य मंत्री महोदय बिहार से अच्छी तरह से परिचित हैं। पढना युनिवर्सिटी जिसकी मांग रही है, उसको सेंट्रल युनिवर्सिटी बनाग्रों, वह तो बनी नहीं, लेकिन उसके दो प्रमख कालेज जिनमें से एक खासकर महिला कालेज जो अनेक वर्षों से कांस्टी-टय्येंट कालेज है, उसके लेक्चरर रीडर ग्रीर प्रोफेसर बन चुके हैं उसको आटोनीमस बनान के लिए षड्यंत्र किया जा रहा है। मैं पूछना चाहता हूं कि उन शिक्षकों में जो स्नातंक स्रोर तहलका मचा हुआ है, क्या सरकार इस संबंध में उन महा-विद्यालयों के शिक्षकों से कोई राय लेने के लिए तैथार है! उनकी किटनाइयां सुनने के लिए तैयार है? या वह केवल यडयंत्र करके उसी महिला कालेज को कटघरे में खड़ा करना चाहती है? क्या यहां के महाविद्यालय के शिक्षकों या उनके प्रतिनिधियों की राय लेकर सरकार निर्णय करेगी?

**श्री एल० पी० श**्ही: सभापति महोदय, जहां तक भटोनोमस इन्स्टीट्यूश ज की बात है यु जी सो ने एक स्कीम बनाकर सब जगह भेल दी है और अलग-अलग प्रदेशों, अलग-अलग राज्यों से अलग-अलग प्रतिकिया था रही है. किसी-किसी स्टेट ने आगे बढ़ कर अपनी स्टेट की कई संस्थाश्रों का नाम भेजा है श्राटोनोमस वनाने के लिए और कहीं पर श्रभी शिक्षक संघों के द्वारा उसका विरोध हो रहा है तो यह बात पटना युनिवर्सिटी का स्वरूप कैंसा हो उसके दो कालेज श्राटोनोमस होंगे उसके बाद उसकी रूप-रेख। कैसी वन जायेगी यह बात पहले राज्य सरकार विचार करेगी । राज्य सरकार जब अस्ताव यहां भेजेगी अपनी रेक्सेंडेशन तो उसके बाद ही हमारे विचार करने का सवाल उरता है।

श्री कैलाशपित मिश्रः सभापित महोद्य, आपसे निवेदन है क्या राज्य सरकार को बार-बार केन्द्र में दबाव जा रहा है कि जल्दी नाम भेजो, जल्दी नाम भेजो?

श्री एल० पी० शाही : इसमें दबाव डालने की तो कोई बात नहीं है जहां की राज्य सरकार स्कीम भेजती है उस पर विचार करके यू जी० सी० स्वी ति देती है, हमको तो कुछ करना नहीं है। लेकिन अगर बोई राज्य सरकार उस स्कीम से फायदा लेना चाहे तो ले सकती है लेकिन जो राज्य सरकार नहीं लेना चोहे, बहु मृहीं ले।

MR. CHAIRMAN: Mr. Sukomal Sen.

SHRI SUKOMAL SEN: Sir, Mr. Poddar will ask, not me.

श्री समापतिः श्रापने पहले हाथ उठाकर फिर नीने कर दिया ।

Sukomal Sen raised his hand first and then put it back. He wants to be a very effective whip.

DR. R.K. PODDAR; I also raised it, Sir.

MR. CHAIRMAN: You raised it, but because he is your whip, he first raised it and then put it down.

SHRI MURASOLI MARAN: Sir, will these words go on record?

AN HON. MEMBER. Yes.

SHRI DIPEN GHOSH: That means leaders will not raise their hands if others lift it.

MR. CHAIRMAN: They can raise. That is  $w_y$  I called him. But he dedenied his right. Instead he proposed the name of Mr. Poddar.

DR. R. K. PODDAR: The Minister says many State Governments are ready to implement. I would like to know which State Governments are ready and which are not. In this connection I would like to know whether the Chief Minister of West Bengal has written a letter to him so that the Central Government issues a communication the basis of which State Governments can implement it. Regarding 80 per cent and 20 per cent, one of the major demands was that the Central Government should give 100 per cent at least for a few weeks so that these revised pay scales can be implemented all over India from the same date i.e. 1-1-1986. I would like to know what the Minister of the Central Government is doing in this regard: erma mirro Allina.

SHRI P. V. NARASIMHA RAO: The Chief Minister of West Bengal wrote a letter to me and also spoke to me about the formal orders. I told him that the Government of India already written to the States and on the basis of the communication of the Government of India the States can very well go ahead and implement the scheme as contained in the communication. Now formal order is something which issues after, Cabinet decisions here. We have not gone back on our word. We have not said that we are not going to pay 80 per cent. We are not saying we are going back on any of the items contained in our letter. So, on the basis of the communication, they go ahead; this is normally done. On the basis of the communication of the Government of India action is taken by the Governments of the States. there should be no difficulty on that. In any case even formal orders are in the offing. Within a few days they will be issued. But I donot think this has anything to do with why the State Governments are not implementing it.

SHRI ALADI ARUNA alias V. ARUNACHALAM: This is an angreement between the All India Federation of the University and College Teachers and the Centre. Before reaching the agreement I would like to know whether the Centre had consulted the State Governments about the terms of the agreement, If so, what were views? How their many State Governments have already agreed to these terms of the agreement and how many are against it? Now, the Centre has come forward to bear the expenditure to the extent of 80 percent for only five years, but the State Governments are speding more than 25 per cent from their Exchequer.

AN HON. MEMBER: Four years.

SHRI ALADI ARUNA alias V. ARUNACHALAM: Four years So, will the Government come forward to revise the scale of pay immediately so as to settle the issue amicably?

SHRI P. V. NARASIMHA RAO: No, Sir.

डा० ग्रबरार ग्रहमद खान: सभापति महोदय, यू०जी०सी० ग्रेड में 80 परसेंट सेन्ट्रल गवर्नमेंट्स का है। कुछ स्टेंट गवर्नमेंट किसी भी हालत में 20 परसेंट नहीं दे सकती, यह स्थिति श्रभी है। तो क्या काई ऐसा रास्ता नहीं है जिससे 80 परसेंट जो मे ट्लगवर्नमेंट का हिस्सा है वह एटेट गवर्नमेंट की युनिविसिटीज के एम्पलाइज को मिल सके ? जैसा कि मैं जानता हं हर साल हजारों, लाखों बन्दों का टीचर्स ग्रीर प्रोफेसर्स की स्ट्राइक से नुकसान होता है तो इसको रोकने के लिए क्या यह सही है कि हाल ही में कुछ संसद सदस्यों ने सरकार से मांग की है कि स्कूलों ग्रीर कालिजों की हडतालों को कानून द्वारा बेन कर दिया जाये ? ग्रीर स्कूलों की मैनेजिंग कमेटी का कार्यकाल एक वर्ष से बढ़ाकर पांच वर्ष कर दिया जाये ? यदि यह सही है तो मैम्बर्स ग्राफ पालियामेंट के इन सुझावों पर सरकार की क्या प्रतिक्रिया है ?

हैं श्री पी० वी० नरसिंह राव: श्राण तो हालत वह है कि हम 80 परसेंट से 81 परसेंट भी नहीं कर सकते सी परसेंट की बात तो दूर रही । मैंने जो कहा है उस हद तक हम पावद रहेंगे । कई स्टेटस गवर्नमेंटस ने कहा है वे खुद कोशिश कर रही है, वे भी अपने 20 परसेंट को किसी न किसी तरीके से जुटाने की कोशिश करेंगी, कोशिश में लगी हुई हैं । हम उम्मीद करते हैं कि सारी स्टेटस गवर्नमेंटस इस कोशिश में कामयाब होंगी । वैसे तो कई स्टेट्स गवर्नमेंटस ऐसी हैं जिन्होंने इससे पहले के एग्रीमेंट भी शायद अभी तक इम्पलीमेंट नहीं किये हैं । हाला त श्रलग-श्रलग हैं ।

्दूसरा सवाल भाषने स्ट्राइक्स को बेन करने के बारे में पूछा है तो मुझे यह याद नहीं पड़ता कि संसद सदस्यों ने यह बात कहीं होगी इतनी स्पष्टता के साथ । मैं जरूर देखूंगा कि उन्होंने क्या कहा ।

डा० श्रवरार श्रहमद खान: 25 मार्च के हिन्दुस्तान टाइम्स में है। श्रगर 20 पर्सेंट्र स्टेंट गर्वनिर्मेंट्स नहीं दें सकती तो 80 परसेंट किस तरीके से दिया जा सकता है। मान लीजिए स्टेंट गवर्नमेंट्स 20 परसेंट नहीं दे सकती तो 80 परसेंट आएं तो दे सकते हैं?

श्री पी० बी० नर्रासह रावः यह मैं कह चुका हूं कि हम 80 से 81 भी नहीं कर सकते । मैं उनसे बात कर रहा हूं । किसी न किसी तरीके से समझाने की श्रीर तैयार करने की कोशिश कर रहा हूं कि वे अपना 20 परसेंट किसी तरह से देने को तैयार हों । मैं समझता हूं काफी हद तक हम कामधाब होंगे ।

SHRI GHULAM RASOOL MATTO: Sir, in the reply the hon. Minister has stated that the pay scales of Librarians and Directors of Physical Education will also be taken into consideration. Already nine months have elapsed since this decision with the teachers was arrived at. May I know from the hon. Minister whether he would give us an assurance that a decision will be taken with regard to Librarians and Directors of Physical Education by such and such date?

SHRI P V. NARASIMHA RAO: Sir, it is not only with regard to the Librarians and DPEs but also in regard to Agricultural colleges and in other universities, etc. That part of it already sorted out. Now. has been about Librarians and DPEs this is still under consideration, because this is found up with some other question, that is, the Selection Grade. This is bound up with the Selection Grade. The moment we take a final decision on the Selection Grade, this will also be accordingly settled. There should be no difficulty.

SHRI GHULAM RASOOL MATTO: How long will it take?

SHRI, P. V. NARASIMHA RAO: Well, it will not take very long.

SHRI MURASOLI MARAN: Sir, the hon. Minister was very firm regarding the monetary aspect of the entire negotiations. He said "it is a commitment." Sir, in the same way he should have honoured all other things which he has agreed to with various teachers organisations. For example there is a question of Lecturers being promoted to Readership. Then, there is another question of Lecturers' Selection Grade. These are important aspects. These have already been agreed to by the hon. Minister. Now, he says "it will be put before the Cabinet." I don't understand. Sir, may I know from the hon. Minister whether it is due to technical reasons that he is putting these proposals having before the Cabinet? Sir, agreed to it, will the Cabinet say "no" to it? May I know from the hon. Minister why it should go to the Cabinet? You have already agreed to it. So, how long will it take?

SHRI P. V. NARASIMHA RAO: Sir, in the agreement it is very clear. If the hon. Member takes the trouble of going through the agreement he can find that we have agreed on some items. There are some items in which the agreement itself says that they will be decided later in consultation with the UGC, etc. So, it is a matter of going into the relevant details in regard to taking final decisions. So far as Cabinet decisions are concerned, they are necessary according to the business rules of the Government of India. That is why, I said, this has nothing to do with the state of implementation of the agreement on the part of the State Government. made it very clear, Sir.

PROF, SOURENDRA BHATTA-CHARJEE: Mr. Chairman, Sir, the college and the university teachers in the States are about to launch a civil disobedience movement with effect from the 2nd of May, because of the non-implementation of the commitment made by the Human Resource Development: Ministry in respect of

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defects in the scheme announced by Government order dated 17th of June 1987. Even today, we have heard contradictory statement from the side of the Minister. One was that on the 7th of September, a communication was addressed to all the State Governments and they were free to implement the scheme according to the agreement arrived at. The agreement was contained in a demi-official letter written by the Secretary of the Resource Development Ministry and another by the Chairman of the U.G.C., Dr. Yash Pal. But the Minister now says that the formal order is in the offing. No step has been taken to amend the Government order of 17th June on the basis of the agreement arrived at on the 4th of September. Should we understand that a duly issued Government order can be modified on the basis of a demi official letter? If a formal order from the decision of the Cabinet is ready, why such a long time has been taken by the Human Resource Development Ministry?

SHRI P. V. NARASIMHA RAO: Sir, I will take a little more time in order to explain... (Interruptions)... If you want, I am prepared to explain the whole thing...(Interruptions) ...

PHOF. SOURENDRA BHATTA-CHARJEE: Let me complete what I have to say. I seek your protection, Sir.

MR. CHAIRMAN: Put your question . . .

PROF. SOURENDRA BHATTA-CHARJEE: The Chief Minister of West Bengal, Mr. Jyoti Basu reported ... (Interruptions) ...

MR. CHAIRMAN: Please put your question.

1 ROF. SOURENDRA BHATTA-CHARJEE: Whether a G.O. can be modified on the basis of a demi-official letter? 'If not, why the formality was not gone through much earlier? Does it not indicate that Government is trying to go back on its own commitment? Further, I want to know whether the Human Resource Development Minister over the telephone told Mr. Jyoti Basu ... (Interrup-

MR. CHAIRMAN: What is your question?

PROF. SOURENDRA BHATTA-CHARJEE: ... that in two days' time, the Government order would go. would like to know these things from the hon. Minister.

SHRI P. V. NARASIMHA RAO: Sir, I congratulate the hon. Member from West Berigal for having very forcefully pleaded the case and forcefully referred to what the Chief Minister of West Bengal told me and wrote me. I would like to assure him that all matters will be sorted out. I have no difficulty in sorting out these matters with the Chief Minister of West Bengal. I have told him that the matter is going to be settled very soon and I am sure, at least, he sounded satisfied on the phone.

Flying of defective planes Vayudoot and IA.

\*44. SHRI BIR BHADRA PRATAP SINGH:

> SHRI BHAGATRAM MAN-HAR:

Will the Minister of CIVIL AVIA-TION be pleased to state:

- (a) whether it is a fact that Vayudoot and Indian Airlines are flying defective planes ignoring the of the passengers;
- (b) whether it is also a fact that recently the Airbus had developed cracks in their wings;

The question was actually asked on the floor of house by Shri Bir Bhadra Pratap Singh.